

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 37/(MAH)/2015
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2016

NAME OF THE PARTIES: M/s. Damos Trading Company Pvt. Ltd.
V/s.
M/s. Ace Gum Industries Pvt. Ltd. & Ors.s

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

1	MR. ZUBIN BEHRAMKAMDIN	COUNSEL	
---	------------------------	---------	--

2	Ms. RISHIKA RAJADHYAKSHA		
---	--------------------------	--	--

3	Mr. NIKHIL RODRIGUES	<i>g/b Economic laws Practice for the Petitioners</i>	<i>Kraj</i>
---	----------------------	---	-------------

1	MR. Sachin Chandrana	<i>Partner</i>	
2	MR. vivek Dwivedi	<i>ilb</i>	<i>Manish Kher Ambalal & Co.</i>

Order

CP No.37/397-398/CLB/MB/MAH/2015

Counsel appearing on behalf of R1 to R3 stated that he has already filed reply on behalf of the R3 on 25.6.2015 saying that he would file adoption memo on behalf of R1 & R2 adopting the reply filed by R3. For there being no further reply from R1 & R2, the petitioner is at liberty to file rejoinder, if any within three weeks hereafter.

List this matter for hearing on 23.12.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)